

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 25th April, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 25 of 2022**

**A Bill further to amend the Chennai University Act, 1923.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai University (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act VII of 1923.

2. In section 10 of the Chennai University Act, 1923 (hereinafter referred to as the principal Act), in sub-section (1), for the expression “education”, the expression “Higher education” shall be substituted. Amendment of section 10.

Tamil Nadu Act VII of 1923.

3. In section 11 of the principal Act, in sub-section (1),— Amendment of section 11.

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted.

4. After section 11 of the principal Act, the following section shall be inserted, namely:— Insertion of new section 11-A

“**11-A. Removal of Vice-Chancellor.**—The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been, —

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

5. In section 18 of the principal Act,— Amendment of section 18.

(1) in clause (a), under the heading “*Ex-officio Members.*”,—

(i) in item (1), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(ii) after item (1-AA), the following item shall be inserted, namely:—

“(1-AAA) The Secretary to Government in-charge of Finance;”;

(2) in clause (aa),—

(i) for the expression “Education”, the expression “Higher Education” shall be substituted;

(ii) after the expression “or the Secretary to Government in-charge of Law;”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

**STATEMENT OF OBJECTS AND REASONS.**

In the Gujarat University Act, 1949 (Act 50 of 1949) and the Telangana Universities Act, 1991 (Act 4 of 1991), the respective State Government have the power to appoint the Vice-Chancellor of the University. As per the Karnataka State Universities Act, 2000 (Act 29 of 2001), the Vice-Chancellor shall be appointed by the Chancellor with the concurrence of the State Government. It is considered that in line with the aforesaid other State University laws, the Government of Tamil Nadu should be empowered to appoint the Vice-Chancellor of the Chennai University.

2. Further, in the Higher Education Departmental Review meeting held on 21.12.2021, under the chairmanship of the Chief Secretary to Government, it was decided to include the Secretary to Government in charge of Finance as one of the Syndicate Member in all the Universities, by bringing necessary amendment in the University Statutes.

3. The Government have, therefore, decided to amend the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923) suitably for the above purposes.

4. The Bill seeks to give effect to the above decision.

**DR. K. PONMUDY,**  
*Minister for Higher Education.*

Secretariat,  
Chennai,  
25th April 2022.

K. SRINIVASAN,  
*Secretary.*